

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A No. 1607/2018
M.A No. 1816/2018

New Delhi, this the 24th day of April, 2018

**Hon'ble Mrs. Jasmine Ahmed, Member (J)
Hon'ble Ms. Praveen Mahajan, Member (A)**

Jaggi,
S/o. Sh. Dalip Singh,
Age about 40 years,
Group 'D',
Post : Kitchen Staff : Cook,
Resident of : House No. EE-2382,
Block-EE, Jahangirpuri,
New Delhi – 110 033.Applicant

(By Advocate : Mr. Tarun Sharma with Mr. Akanksha Kapoor)

Versus

1. North Delhi Municipal Corporation.
Through its Commissioner,
Office at : Dr. Shyama Prasad Mukherjee Civic Centre,
Jawahar Lal Nehru Marg,
New Delhi – 110 002.
2. Director Health Administration,
North Delhi Municipal Corporation,
Office at : 12th Floor,
Dr. Shyama Prasad Mukherjee Civic Centre,
Jawahar Lal Nehru Marg,
New Delhi – 110 002.Respondents

ORDER (ORAL)

Mrs. Jasmine Ahmed, Member (J)

It is the contention of learned counsel for applicant that despite putting a long service of 19 years as Cook with the respondents they have not regularised him till date.

2. In this regard, counsel for applicant states that applicant has submitted several representations to the respondents but to no avail.

3. Accordingly, counsel for applicant states that a direction be given to the respondents to take a decision on the representations of the applicant by passing a detailed, reasoned and speaking order.

4. Taking into consideration the prayer made by the counsel for applicant we direct the respondents to decide the representations of the applicant dated 27.12.2017, 01.02.2018 and 26.02.2018.

5. Counsel for respondents are directed to decide these representations of the applicant within two months from the date of receipt of a certified copy of this order by passing a detailed, reasoned and speaking order.

It is made clear that while disposing of this O.A, we have not commented anything on the merits of the case.

(Praveen Mahajan)
Member (A)

(Jasmine Ahmed)
Member (J)

/Mbt/